

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**ORIGINAL APPLICATION NO. 106 OF 2025 (WZ)**

**Sangram Subhash Divekar  
&11 Ors. .... Applicant**

**Versus**

**State of Maharashtra  
&4 Ors. .... Respondents**

**AFFIDAVIT IN REPLY ON BEHALF OF MAHARASHTRA  
POLLUTION CONTROL BOARD I.E. RESPONDENT NO.2  
AND 3.**

I, Kartikeya Langote, aged about 54 years, occupation – Service, the Sub-Regional Officer of the Maharashtra Pollution Control Board at Pune-I, having office address at 2nd Floor, Jog Centre, Wakdewadi, Pune – 411003, do hereby state on solemn affirmation as under –

- 1) I am filing this Affidavit in Reply in compliance of the Order dated 2/12/2025 passed by this Hon'ble NGT.
- 2) I say and submit that the Applicant has filed the present application praying that the directions be issued to the Respondent No. 5-Mahanand Rajya Sahakari Dudh Mahasangh Maryadit, to immediately cease the use of coal as a fuel at its dairy products unit located in Varvand, Tal: Daund, Dist: Pune.



- 3) I say and submit that the Respondent-MPC Board has granted Consent to Establish to Respondent No.5-Maharashtra Rajya Sahkari Dudh Mahasangh Maryadit on 04/09/2013, subject to certain terms and conditions, for a period upto commissioning of the unit or 5 years whichever is earlier. A copy of the Consent to Establish dated 04/09/2013 is enclosed herewith and marked as an **Annexure –I**.
- 4) I say and submit that the Respondent-Board has granted latest Renewal of Consent to Operate to Respondent No.5-Industry for milk products on 4/12/2024, subject to certain terms & conditions, which is valid up to 30/04/2029. A copy of the Renewal of Consent to Operate dated 04/12/2024 is enclosed to the Original Application as an Annexure-A-1 at Page No. 51.
- 5) I say and submit that the Respondent-Board has issued Show Cause Notice to Respondent No.5-Industry on 17/02/2025 for non provision of adequate air pollution control system to 10 TPH boiler resulting brownish smoke, not provided scientific storage for coal, about 50% coal stored on open land, non provision of scientific handling for coal loading such as loading and unloading of coal by JCB machines, fugitive emission was also observed and also not operated and maintained ETP properly. A copy of the Show Cause Notice dated 17/02/2025 is enclosed to the Original Application as an Annexure-A-1 at Page No. 92.
- 6) I say and submit that in response to the Show Cause Notice 17/02/2025, the Respondent No.5-Industry has submitted



operational. As per the statement provided by the industry representative, the plant has remained shut since August 1, 2025, due to unavailability of milk. The industry intends to remain non-operational for the coming days as well.

- b) However, the Effluent Treatment Plant (ETP) was observed to be in operational condition. It was informed that a small quantity of wastewater from the Katraj Milk Bulk Cooler is being processed in the ETP.

## II. **Products and Capacity**

The industry primarily manufactures the following products:

- a) Skim Milk Powder – 900 MT/month
- b) Butter – 360 MT/month

## III. **Environmental Clearance:** Not applicable

IV. Industry has installed 10 TPH coal fired boiler with dust collector as APC system followed by 40-meter stack

## V. **Coal Storage Practices,**

- a) The industry has constructed a coal storage shed. However, it was found to be inadequate.
- b) Approximately 30–40% of the coal was observed to be stored outside the shed, covered only with tarpaulin.
- c) Additionally, coal was stored openly near the compound wall, which is approximately 10 meters from nearby residential houses.



- d) The green net barrier on the compound wall near the coal storage area was observed to be damaged and torn in several places.
- e) Housekeeping around the coal storage area was found to be poor, with visible coal dust accumulation. Regular sweeping and maintenance are required.

VI. Industry has effluent treatment plant consisting of Primary, Secondary and Tertiary treatment system. The treated effluent is being used for irrigation purpose by nearby farmers. JVS sample of treated effluent was collected for analysis purpose. All JVS sample results are within the specified limits.

VII. Industry has obtained CGWA NOC for extraction of ground water 98 CMD from one dug-well which is valid upto 14.09.2027.

VIII. Industry has submitted the BG of Rs. 5 lakhs towards O & M of pollution Control System and compliance of consent conditions which is valid upto 30/04/2030. Copies of the Visit Report along with photographs dated 06/10/2025 and JVS results dated 07/10/2025 are enclosed herewith and marked as an **Annexure- III & IV**.

10) I say and submit that in the interest of natural justice, the Respondent Board has extended an opportunity of the personal hearing on 18/12/2025 to the Respondent No.5-

Industry. During the course of hearing, the submission made by the Respondent No.5-Industry was taken on record. On the basis of decision taken during the hearing, the Respondent Board has issued a Conditional Directions to the Respondent No.5-Industry on 30/12/2025 and issued following directions: -

- i. To upgrade and provide adequate air pollution control system to avoid environmental pollution and air pollution nuisance to the nearby area within 60 days.
- ii. To store the coal at dedicated area in closed sheds to avoid air born emission in surrounding area. Also provide the sheds with adequate capacity within 90 days
- iii. To upgrade the existing effluent treatment plant so as to achieve the consented standards and the same shall be operated in accordance with the Consent Conditions.
- iv. **Submission of fresh Bank Guarantee of Rs. 5,00,000/-** – The PP has submitted a fresh Bank Guarantee of Rs. 5,00,000/-. A copy of the Conditional Direction dated 30/12/2025, along with the PP's response to the Conditional Direction dated 05/01/2026, is enclosed herewith and marked as **Annexures V and VI**

11. I say and submit that the Respondent No.5-Industry vide letter dated 2/2/2026 informed that Design Work for closed scientific coal storage yard for coal through Structural Consultant has been completed and tender will be published



shortly and order for installation of Electrostatic Precipitator (ESP) with accessories have been placed for 10 TPH Boiler. with a design efficiency to limit dust particle emissions to less than 30 mg/Nm<sup>3</sup> along with necessary accessories, which will substantially reduce emissions. A copy of the Letter dated 2/2/2026 received from the Respondent No.5-Industry is enclosed and marked as an **Annexure-VII**.



11) Hence this Affidavit.

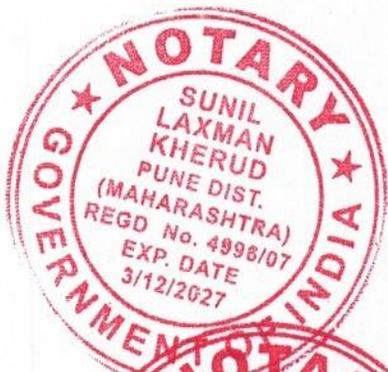
Solemnly affirmed on this 04<sup>th</sup> day of February, 2026 at Pune.

I know the affiant

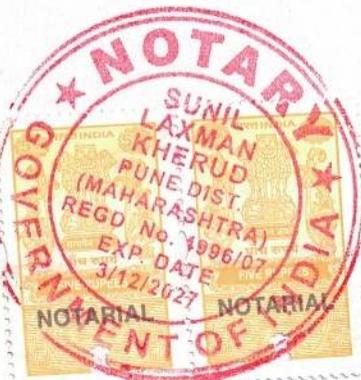
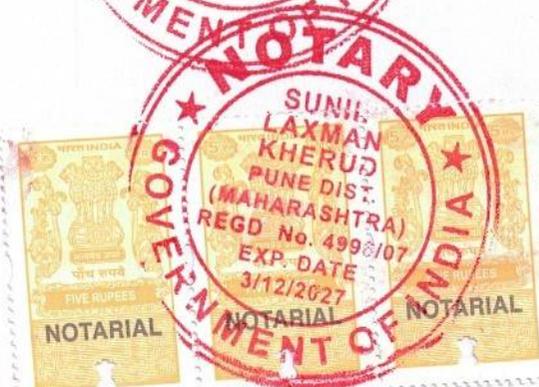
For and on behalf of Maharashtra Pollution Control Board i.e. Respondent No.2 and 3

ADVOCATE

(Kartikeya Langote)  
Sub - Regional Officer Pune I,



**BEFORE ME**  
SUNIL LAXMAN KHERUD  
NOTARY-GOVT. OF INDIA  
Regd. No. 4993/07  
Noted Register No



SUNIL LAXMAN KHERUD  
NOTARY-GOVT. OF INDIA  
B/3, MANIRATAN SOCIETY,  
ARYANESHWAR, PUNE-411009.

04 FEB 2026

# MAHARASHTRA POLLUTION CONTROL BOARD

Phone : 2402 0781/2401 0437

Fax : 2402 4068

Email : [jdwater@mpcb.gov.in](mailto:jdwater@mpcb.gov.in)

Visit At : <http://mpcb.gov.in>



Kalpataru Point  
02<sup>nd</sup>, 03<sup>rd</sup> & 04<sup>th</sup> floor  
Opp. Cineplanet,  
Near Sion Circle, Sion (E),  
Mumbai- 400 022

Red/L.S.I

Date: 04/09/2013

Consent No: BO/JD (WPC)/EIC-PN-17712-13/E/CC- 7486

Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 5 of the Hazardous Wastes (Management, Handling & Transboundary Movement) Rules 2008

[To be referred as Water Act, Air Act and HW (M, H & TM) Rules respectively].

CONSENT is hereby granted to

Maharashtra Rajya Sahkari Dudh Mahasangh Maryadit Mumbai,  
S.No.2104 (B), Village - Varvand, Tal-Daund,  
Dist - Pune.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M, H & TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. **The Consent to Establish** is granted for a period up to: Commissioning of the unit or 5 years whichever is earlier.
2. **The Consent is valid for the manufacture of -**

Sr. No.	Product Name	Maximum Quantity	UOM
1	Skim Milk Powder	900	MT/M
2	Butter	360	MT/M

**3. CONDITIONS UNDER WATER ACT:**

- (i) The daily quantity of trade effluent from the factory shall not exceed 295.00M<sup>3</sup>.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 4.00M<sup>3</sup>.
- (iii) **Trade Effluent**

Treatment: The applicant shall provide comprehensive treatment system consisting of primary, secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

1	pH	Between	6.5 to 8.5
2	Suspended Solids	Not to exceed	100 mg/l
3	BOD 3 days 27 Deg. C	Not to exceed	100 mg/l
4	COD	Not to exceed	250 mg/l
5	Oil & Grease	Not to exceed	10 mg/l
6	T.D.S.	Not to exceed	2100 mg/l
7	Sulphates	Not to exceed	1000 mg/l
8	Chlorides	Not to exceed	600 mg/l

SRO Pune VI/RL/90916000



- (iv) **Trade Effluent Disposal:** The treated effluent shall be recycled / reused to the maximum extent and rest shall be used for gardening / irrigation. In no case, at any time effluent shall finds its way to any water body directly or indirectly.
- (v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.
- |                       |               |     |       |
|-----------------------|---------------|-----|-------|
| (1) Suspended Solids  | Not to exceed | 100 | mg/l. |
| (2) BOD 3 days 27o C. | Not to exceed | 100 | mg/l. |
- (vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.
- (vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
--- N.A. ---					

(viii) **Other Conditions:** Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic purpose	...	5.00	CMD
(ii) Water gets Polluted & Pollutants are Biodegradable	...	380.00	CMD
(iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic	...	0.00	CMD
(iv) Industrial Cooling, spraying in mine pits or boiler feed		80.00	CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a) **Control Equipment**

Multicyclone dust collector of sufficient capacity shall be provided to the source of particulate matter emission section to limit the following standard.

b) **Standards for Stack Emissions:**

1) SPM	Not to exceed	150	mg/Nm <sup>3</sup>
2) SO <sub>2</sub>	Not to exceed	482	kg/day

- (ii) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Coal	48.00	MT/Day
2	Bagasse	108.00	MT/Day
3.	LDO	75.00	Lit./Hr

- (iii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Boiler	40.00
2	D.G set(1000KVA)	*6.32
3	D.G set(500KVA)	*4.47

(\* above the roof of the building in which it is installed)



- (iv) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (v) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (vi) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.

**6. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:**

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
---------	---------------	----------	-----	----------

--- Industry shall not generate any type of Hazardous Waste. ---

(ii) Treatment: -

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M, H & TM) Rules, 2008.
  - a. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
  - b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.

**7. Industry shall comply with following additional conditions:**

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste. The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The firm shall submit to this office, the 30<sup>th</sup> day of September every year, the Environmental Statement Report for the financial year ending 31<sup>st</sup> March in the



prescribed Form-V as per the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.

- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
8. The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board, before starting actual commercial production.
9. This Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
10. This consent shall not be construed as any exemption from obtaining necessary No Objection Certificate from other Government agencies as may deemed fit necessary.
11. **The industry shall submit Board Resolution from Company Board by 25.09.2013, towards starting of construction and installation of boiler without obtaining consent to establish from the M.P.C Board thus violated the provisions of Environmental Laws and in future, they will not do such violations and submit bank Guarantee of Rs. 2.0 Lakhs towards submission of Board resolution in favor of the Regional Officer, Pune within 15 days period. The Bank Guarantee shall be valid up to 31.01.2019.**
12. This Consent is issued pursuant to the decision of the Consent Appraisal Committee meeting of the Board held on 22.08.2013.
13. The Capital investment of the industry is Rs. 4160 Lacs.



For and on Behalf of the  
Maharashtra Pollution Control Board,

(Rajeev Kumar Mital, IAS)  
Member Secretary

To,  
M/s. Maharashtra Rajya Sahkari Dudh Mahasangh Maryadit Mumbai,  
S.No.2104 (B), Village - Varvand, Tal-Daund,  
Dist - Pune.

Copy to:

Regional Officer, MPCB, Pune / Sub-Regional Officer, MPCB, Pune-I - They are directed to ensure the compliance of consent conditions.

CAO / Cess wing

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	75000	008239	21 Jan 2013	The Maharashtra State Co-Op Bank Ltd.

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694  
Fax No. 020-25811701  
e-mail : [ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)  
visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)



"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,  
Wakdewadi,  
Old-Pune Mumbai Road,  
Pune- 411003

**MPCB/ROP/PD/2504210006**

**Date: 21/04/2025**

To,

**M/s. Maharashtra Rajya Sakhari Dudh Mahasangh Maryadit,  
S. No. 2104(B), Village Varvand, Tal. Daund, Dist. Pune.**

**Sub:** Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act.1974.

**Ref:** 1) Show Cause Notice issued by the Board vide letter Dtd. 17/02/2025  
2) Reply submitted by you vide letter Dtd. 22/02/2025  
3) Proposal submitted by SRO Pune-I vide no. MPCB-LEGAL-ACTIONS  
- 271224025 Dtd. 22/03/2025

**WHEREAS**, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

**AND WHEREAS**, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

**AND WHEREAS**, In accordance with the complaint the officials of the Board has visited to your industry to check the compliance of consent condition and accordingly Sub Regional Officer, Pune-I submitted the legal action proposal vide reference (3) above with the following non-compliances reported,

- 1) You have not provided adequate air pollution control system and thereby causing air pollution nuisance to the nearby area.
- 2) You have not provided dedicated and closed area for the storage of coal.
- 3) You have not handle the coal scientifically to avoid the dust emission nuisance.
- 4) You have not operated effluent treatment plant round o' clock so as to achieve consented standards.

**AND WHEREAS** it has been observed that you have failed to comply with the conditions stipulated in the Consent granted by the Board thereby causing water and air pollution into the environment.

2...

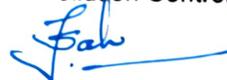
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**NOW THEREFORE**, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be revoked.
2. Why your existing bank guarantee shall not be forfeited ?
3. Why you shall not be directed to closedown industry forthwith?
4. Why the competent authorities shall not be directed to disconnect Water / electricity supply of industry/unit?

You are hereby given an opportunity to respond **within 03 days** from issuance of these directions along with relevant document / compliance report, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of  
Maharashtra Pollution Control Board



(J. S. Salunkhe)  
**Regional Officer,**  
**M. P. C. Board Pune**

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to-

- 1) **The Sub-Regional Officer, M.P.C. Board, Pune-I :-** You shall submit the compliance report of this directions within time.



# MAHARASHTRA POLLUTION CONTROL BOARD

## SUB-REGIONAL OFFICE – PUNE-I



Ph. 020-25811694  
Fax. 020-25811029

Jog Center Bldg.  
2<sup>nd</sup> floor, Wakdewadi,  
Old Mumbai – Pune Highway,  
Pune 411003

### Present Status Report

Name & Address of : M/s. Maharashtra Rajya Sahakari Dudh Mahasangh Maryadit Gut  
No.2104/1 B, Pune-Solapur Highway, Varvand Tal-Daund, Dist-  
Pune.  
Date of Visit : 06.10.2025  
Consent Validity : Consent valid upto 30.04.2029

A site inspection was conducted to verify compliance of consent conditions as per Hon'ble NGT order dated 08.09.2025 in OA No. 106/2025 WZ, Sagram Subhash Divekar & 11 Ors. Vs. State of Maharashtra & Ors.

#### 1) Operational Status

- a) During the site inspection, the manufacturing operations of the industry were found to be **non-operational**. As per the statement provided by the industry representative, the plant has remained shut since **August 1, 2025**, due to **unavailability of milk**. The industry intends to remain non-operational for the coming days as well.
- b) However, the **Effluent Treatment Plant (ETP)** was observed to be in **operational condition**. It was informed that a **small quantity of wastewater from the Katraj Milk Bulk Cooler** is being processed in the ETP.

#### 2) Products and Capacity

The industry primarily manufactures the following products:

- a) Skim Milk Powder – 900 MT/month
- b) Butter – 360 MT/month

#### 3) Consent and Environmental Clearance: Not applicable

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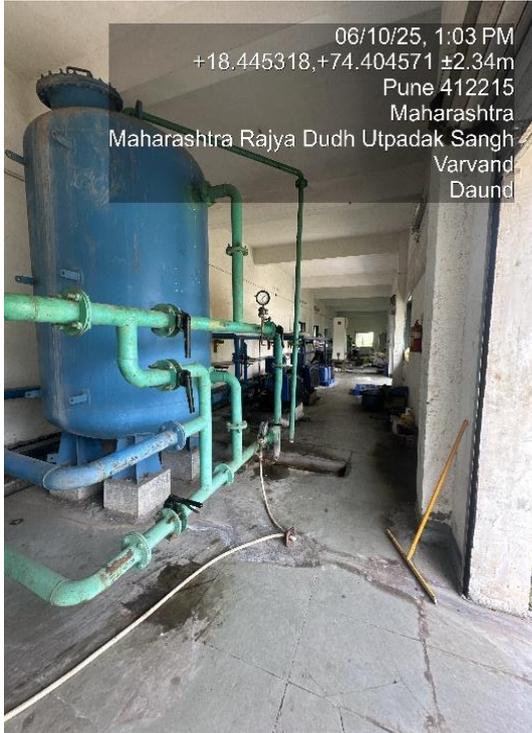
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- b) Approximately **30–40% of the coal** was observed to be stored **outside the shed**, covered only with **tarpaulin**.
- c) Additionally, **coal was stored openly near the compound wall**, which is approximately **10 meters from nearby residential houses**.
- d) The **green net barrier** on the compound wall near the coal storage area was observed to be **damaged and torn** in several places.
- e) **Housekeeping** around the coal storage area was found to be **poor**, with visible coal dust accumulation. **Regular sweeping and maintenance** are required.

- 6) Industry has common effluent treatment plant consisting of Primary, Secondary and Tertiary treatment system. The ETP is combine for effluent generated from M/s. Maharashtra Rajya Sahakari Dudh Mahasangh Maryadit and M/s. Pune Zilha Sahakari Dudh Utpadak Sangh which is adjacent to the said industry. The treated effluent is being used for irrigation purpose by nearby farmers. JVS sample of treated effluent was collected for analysis purpose.
- 7) Industry has obtained CGWA NOC for extraction of ground water 98 CMD from one dug-well which is valid upto 14.09.2027.
- 8) Industry has submitted the BG of Rs. 5 lakh towards O & M of pollution Control System and compliance of consent conditions which is valid upto 30.04.2030.

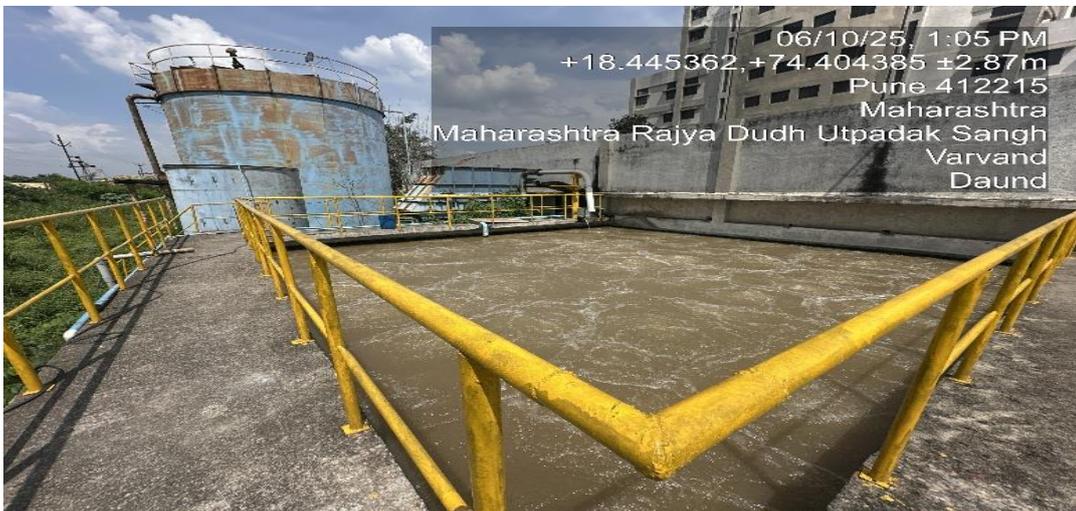
*Jyante*  
06/10/25

(Jayant Doke)  
Field Officer, SRO Pune-I

## Photographs

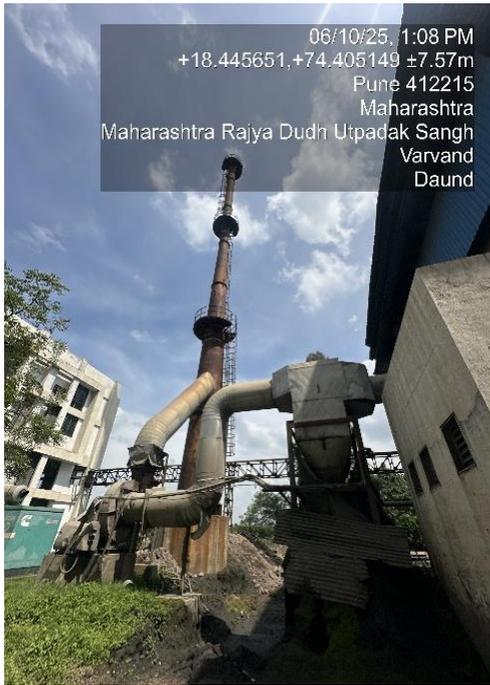


## ETP Plant



## Photographs

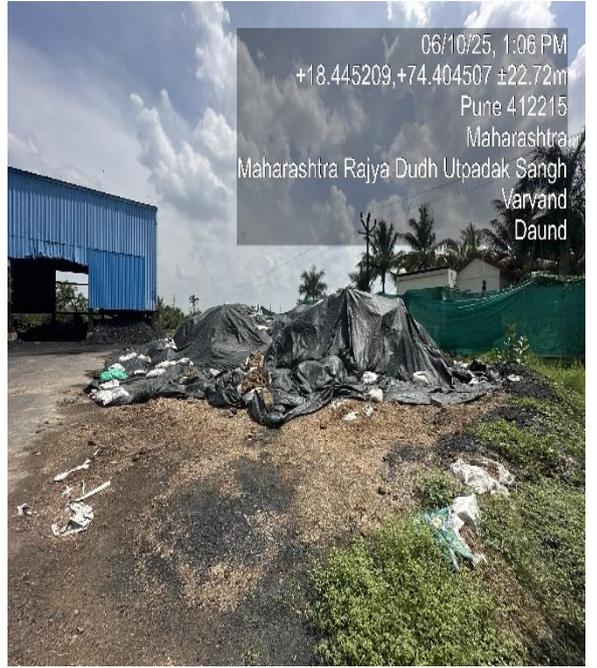
## Boiler



## Coal Yard



331  
Photographs





332

**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Regional Laboratory, Pune.**  
 Regional Laboratory, Pune, Maharashtra Pollution Control Board, Jog Center, 3rd Floor, Mumbai Pune Road, Wakdewadi, Pune- 411 003, Tel : 020-25811698  
 e-mail : sopunelab@mpcb.gov.in  
 website : http://mpcb.gov.in



<b>NABL Accreditation:- ISO/IEC 17025:2017, TC-16152</b>	Issue Date: 10-01-2023 Validity: 09-01-2025
<b>Certification Standards:- ISO 45001: 2018, C.NO.944015/S-2</b>	Issue Date: 26/02/2024 Validity: 25/02/2027
<b>MoEF Recognition:</b>	Issue Date: 16-06-2023 Validity: 25-02-2024

<b>Test Report No.: MPCB/RL-Pune/JVS/25-26/10/234-A</b>	<b>Date:</b> 31/10/2025 12:27 PM
<b>ULR No.: TC-1615225000001873F</b>	

**Test Report-Water (JVS)**

Field Sample ID	BR-0103133	Type of Industry	Red (LSI)	
Name & Address of the Industry	Maharashtra Rajya Sahkari Dudh Mahasangh Mary Mumbai			
Industry Consent No./UAN No.	90916000	Type of Sample	Water	
Sample collected by (Officer Name)	FO-Pune I (Jayant Doke) (SRO-Pune I)	Location of sample collection	ETP (Outlet)	
Seal No.:	251	Method of sample collection	Grab	
Sample Collection	Date	07/10/2025	Total No. of Containers	1
	Time	03:35 PM	Nature/Description of Sample	Treated Effluent

<b>Lab ID</b>	<b>MPCB/RL-Pune/JVS/25-26/1564</b>	Sample condition	Ok, as per QSP 08	
Received by lab	Date	08/10/2025	Analysis Started On	09/10/2025 11:21 AM
	Time	05:11 PM	Analysis Completed On	31/10/2025 12:27 PM
Sample received by (Name & Designation)	Shantilal Nagare (Senior Scientific Officer)			

Sr.No	Parameter	Results	Unit	Test Method
1	pH@25 degree C	8.4		APHA 24th Edition 4500-H+B, Pg. No. 473-478: 2023
2	Total Dissolved Solids(TDS)	745.0	mg/l	APHA24 thEdition 2540-C, Page No. 145: 2023



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**MAHARASHTRA POLLUTION CONTROL BOARD**  
**Regional Laboratory, Pune.**  
Regional Laboratory, Pune, Maharashtra Pollution Control  
Board, Jog Center, 3rd Floor, Mumbai Pune Road,  
Wakdevadi, Pune- 411 003, Tel : 020-25811698  
e-mail : [sopunelab@mpcb.gov.in](mailto:sopunelab@mpcb.gov.in)  
website : <http://mpcb.gov.in>



Sr.No	Parameter	Results	Unit	Test Method
3	Suspended Solids (SS) @105 degree C	15.0	mg/l	APHA 24th Edition 2540-D, Pg. No. 146-147: 2023
4	Biochemical Oxygen Demand (BOD) 3 days at 27 degree C	13.2	mg/l	IS 3025 (Part 44):2023
5	Chloride	43.19	mg/l	APHA 24th Edition 4500-Cl- B, Pg. No. 340-341: 2023
6	Chemical Oxygen Demand (COD) as O <sub>2</sub>	36.0	mg/l	APHA 24th Edition 5220B Page No.544, 545: 2023
7	Sulphate	54.02	mg/l	APHA 24th Edition 4500-SO <sub>4</sub> E (Turbidimetric Method)
8	Oil & Grease	BDL	mg/l	APHA 24th Edition 5520-B, Pg. No. 572-574: 2023

**Remarks: Nil**

**Approved & Reviewed By**

**Shantilal Nagare**  
Senior Scientific Officer,  
Regional Laboratory, Pune,  
(Authorized Signatory)

Note :

1. The results refer to the samples and parameters requested for analysis.
2. Abbreviations: - BDL=Below Detectable limit, N.D.=Not Detected, N.A.= Not Analyzed
3. The Contents of this Report shall not be reproduced in part or in full without written approval of laboratory.

\*\*\* End of the Report \*\*\*

**MAHARASHTRA POLLUTION CONTROL BOARD  
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694

Fax No. 020-25811701

e-mail

[ropune@mpcb.gov.in](mailto:ropune@mpcb.gov.in)visit us : [www.mpcb.gov.in](http://www.mpcb.gov.in)

"Your Service is our Duty"

Jog Centre, 3<sup>rd</sup> Floor,

Wakdevadi,

Old-Pune Mumbai Road,

Pune- 411003

ROP/ MPCB/ MPCB/ID/ 2512300001

Date : 30/12/2025

To,

M/s. Maharashtra Rajya Sahkari Dudh Mahasangh Maryadit,

S. No. 2104 (B), Village Varvad, Tal. Daund,

Dist. Pune

Sub: Conditional Directions under section 33A of the Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act, 1981.

Ref : 1) Consent to Operate granted by the Board vide no. Format1.0/CC/UAN No. 0204849/CR/2412000202, Dtd. 04/12/2024

2) Legal Action Proposal submitted by the Sub Regional Officer, Pune-I vide no. MPCB-LEGAL-ACTIONS- 271224025.

3) Proposed Directions issued vide vide No. 2504210006 dtd. 21/04/2025

4) Reply submitted by you vide letter Dtd. 24/04/2025

5) Personal Hearing Extended on 18/12/2025

With reference to Proposed Directions referred at (3) above and subsequent personal hearing extended on 18/12/2025. Considering your reply, submissions during the hearing and compliance present status report submitted by the Sub Regional Officer, MPCB Pune-I, hereby issued the following conditional directions,

1. You shall upgrade and provide adequate air pollution control systems to avoid environmental pollution and air pollution nuisance to the nearby area within 60 days.
2. You shall store the coal at dedicated area in closed sheds to avoid air born emissions in the surrounding area. Also provide the shed with adequate capacity within 90 days.
3. You shall upgrade the existing effluent treatment plant so as to achieve the consented standards and same shall be operated in accordance with the consent conditions.
4. You shall submit fresh Bank Guarantee of Rs. 5,00,000/- (Five Lakh Only) towards ensure the compliance of the above directions. The Bank Guarantee shall submit in favor of Regional Officer, Maharashtra Pollution Control Board, Pune (PAN No. AAAGM0150J) within 15 days in the form of E-BG as per the Board's circular dtd. 29/05/2025.

You shall submit the respond / compliance report with timeline on the above directions within 07 days. In case you fail to comply with the above directions the Board will have no option than to issue appropriate directions as deem fit under provisions of the Water (P. & C. P.) Act, 1974 and the Air (P. & C. P.) Act, 1981, which may please be noted.

For and on behalf of  
Maharashtra Pollution Control Board

(B. M. Kukade)

**Regional Officer,  
M. P. C. Board Pune**

Copy submitted to:-

1. Joint Director (APC), MPCB, Mumbai.

2. Law Officer, Law and Policy Division, MPCB, Mumbai.

Copy to :- Sub Regional Officer, MPCB, Pune-I :- verify the compliance and submit report within time



MAHARASHTRA RAJYA SAHAKRI DUDH MAHASANGH MARYADIT,  
MAHANAND DAIRY, VARVAND,  
Gat no. 2104/1B, Near Pune -Solapur Highway, Tal.-Daund. Dist.-Pune 412215.  
Tel.No. 02119-29911 E Mail ID; mahanand.varvand@mahanand.in

MAHANAND/VARVAND/177

January 5, 2026

To,

**The Regional Officer,  
Maharashtra Pollution Control Board, Pune**

260106-FTS-0013

Subject : Proposed Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and 31 A of Air (Prevention & Control of Pollution) Act 1974

References :

- 12) Show Cause Notice Issued by the Board vide letter dated February 17, 2025  
13) Reply submitted vide our letter dated February 22, 2025.  
14) Proposal submitted by SRO Pune-I vide No. MPCB-LEGAL-ACTIONS-271224025 dated March 22, 2025.  
15) MPCB Letter No. MPCB/ROP/PD/2504210006 dated April 21, 2025  
16) Our letter No. MAHANAND/Varvand/ dated April 24, 2025  
17) Our Visit to MPCB Pune on October 1, 2025  
18) MAHANAND/SMP PLANT VARVAND/125 dated October 9, 2025  
19) MPCB.ROP/25/1213/FTS-0033 dated December 13, 2025  
20) Hearing at your Office on December 18, 2025.  
21) Our letter No. MAHANAND SMP Plant/Varvand Status/172 dated December 24, 2025.  
22) Your letter No.ROP/MPCB/MPCB/ID/251230000 dated December 30, 2025.

Sir,

With references to above, It is humbly submitted as under,

- 8) **You shall upgrade and provide adequate air pollution control systems to avoid environmental pollution and air pollution nuisance to the nearby area within 60 Days**

The Unit shall install ESP System for controlling to avoid environmental pollution and air pollution to the nearby area at the earliest.

- 9) **You shall store the coal at dedicated area in closed sheds to avoid air borne emissions in the surrounding area. Also provide the shed with adequate capacity within 90 Days.**

The Unit shall construct a dedicated and scientific Coal Shed to avoid air borne emissions in the surrounding area. This work can only start after re-routing of the 11 KV HT Line by MSEDCL. Same is under progress.

H.O. - Maharashtra Rajya Sahakari Duddh Mahasangh Maryadit, Mumbai, Mahanand dairy, Western Express highway, Aarey milk colony, Goregaon (E), Mumbai -65, Ph- 02226856361/6596, E Mail : mnd@mahanand.in

SRO-I / II / PC / Satara / Solapur  
R.O. Pune



MAHARASHTRA RAJYA SAHAKARI DUDH MAHASANGH MARYADIT,  
 MAHANAND DAIRY, VARVAND,  
 Gat no. 2104/1B, Near Pune -Solapur Highway, Tal.-Daund, Dist.-Pune 412215.  
 Tel.No. 02119-29911 E Mail ID; mahanand.varvand@mahanand.in

- 10) **You shall upgrade the existing effluent treatment plant so as to achieve the consented standards and the same shall be operated in accordance with the consented conditions.**

The Unit is Operating the ETP through an experienced outside Agency since the Operations has started in August 2024.The Digester was got modified in January 2025.PO No.140 dated January 7, 2025 is attached for your kind reference.

The Unit would not hesitate to take up any upgradation if required after assessment.

- 11) **You shall submit fresh Bank Guarantee of Rs.500000/- (Five Lakhs) towards ensurance of the compliance conditions as per letter dated December 30,2025.**

E-BG would directly be intimated to MPCB Pune. In this regard, Please find attached Proposal for Guarantee from Indian Bank for Rs.500000/-having BG No.0253026IPG000043.

The Unit remains committed to complying with all environmental norms in an ongoing manner and all activities are aligned accordingly.

During the meeting held at your good office on December 18,2025 along with our higher officials a minimum period till July 31<sup>st</sup>,2026 was requested for meeting the proposed directions.

Thanking You

For Maharashtra Rajya Sahakari Dudh Mahasangh Mayardit

Authorised Signature

Enclosures



- 8) Copy of PO No.140 dated January 7,2025.  
 9) Proposal for Gurantee from Indian Bank

**MAHARASHTRA RAJYA SAHAKARI DUDH MAHASANGH MARYADIT**Powder Plant, At Post Varvand, Taluka – Daund, District – Pune, Pin- 412 215, PUNE  
Tel1 No :412 215,

MRSDMM

UNIT- VARVAND - PUNE

MND,PUR, F-03,00

GST TIN :27AAATM4973E1ZH w.e.f. 1-7-2017

**PURCHASE ORDER (Services)**

/2024-2025\_\_\_\_\_

**M/S. EARTH ENVIRONMENT SERVICES**Sr. No.73, Hissa No.1/1/2/2, Plot No.6,  
ShiveringColony, Adarsh Nagar,  
Kiwale-Dehu Road  
City :PUNE, PinCode :412101**ORDER NO.:** PSRVVD/0140**DATE:** 07-Jan-2025**Ref. No. :** EES/24-25/19**DATE:** 07-Dec-2024**GST No. : 27AMWPG9505C1ZU****State :MAHARASHTRA, Code :27**

Tel No. 0/0 Email.

Email: earthenviro66@gmail.com

**File No. :**

Dear Sir,  
With Reference to your Letter No. EES/24-25/19 Date : 07-Dec-2024 we accept your offer in respect of items / service specific below/as per the specifications attached herewith and request you to supply the same in accordance with the terms conditions of the order stated on the reverse of the order.

SR. NO.	ITEM CODE	DESCRIPTION	AMOUNT
1	RMMACH	R & M MACHINERY [REPAIRING WORK] ETP Digester modification jobwork to supply, install, fitting, fabrication work etc. for inlet water distribution header including all required material mentioned as per design.	130431.000
			<b>Gross Amount</b> 130431.000
			CGST + 9.00% 11738.79
			SGST + 9.00% 11738.79
			ROUND OFF (+) + 0.42

Remarks :

Proposal Approved by : ManagingDirector Date : 12/12/2024

**Order Total Rs.****153909.000****RUPEES : ONE LAKH FIFTY-THREE THOUSAND NINE HUNDRED NINE ONLY**

1) Bills : Bill Shall be made out in the name of Mahanand Dairy/ MRSDMM

For

MAHARASHTRA RAJYA SAHAKARI DUDH MAHASANGH MARYADIT

2) Taxes / Duties (All Inclusive)

3) Terms of Payment : 30 DAYS

4) Please Mention Our GST No. / PAN No. in Your Tax Invoice

**Unit Incharge**

Please See Terms &amp; Conditions on overleaf

Engineering Department (Varvand)

INDIAN BANK  
 GOREGAON EAST  
 SHOP NO 8 TO 12 CORPORATE AVENUE PL  
 OT NO 488/1, SONAWALA MAIN ROAD GOR EGAON EAST MUMBAI

IFSC CODE : IDIB000G105

To  
 DY. GENERAL MANAGER  
 ASSISTANT GENERAL MANAGER  
 CHIEF MANAGER(CREDIT)

1. SUBMITTED FOR INFORMATION /APPROVAL OF POINTS NOS. \_\_\_\_\_
2. ISSUE AND REPORT TO CONTROLLING AUTHORITY.
3. REFER TO CONTROLLING AUTHORITY FOR OBSERVATION NOS. \_\_\_\_\_

**PROPOSAL FOR GUARANTEE**

We enclose guarantee application for issuance of fresh Bank Guarantee

**Applicant** : MAHARASHTRA RAJYA SAHAKARI DUDH MA  
 UNITNO.12MAHANANDADAIRY  
 WESTERNEXPRESSHIGHWAY GOREGAONEASTMUMBAI400065

**Credit Rating** :  
**IRAC Status** :  
**Guarantee No** : 0253026IPG000043  
**Amount** : INR 500,000.00  
**Margin Percentage %** :  
**Margin Amount** : INR 27,039,940.00  
**Cash Cover Type** :  
**Period** :  
**Beneficiary** : Maharashtra Pollution Control Board  
 JOG CENTRE, 3RD FLOOR,  
 WAKDEWADI, OLD PUNE MUMBAI ROAD, PUNE 411003

**Beneficiary Ref. No** :  
**Nature and Purpose** : Performance-bond  
**BG Limit** :  
**BG Limit Utilised** :  
**Lien o/a Guarantees Issued by** :  
**Other Branches/Other Lien** :  
**Position of Other Accounts** :

	LIMIT	DP	O/S
--	-------	----	-----

1. CC
2. TL
3. LC

We observe as under:

1. Issuance of the Guarantee will exceed the limit.
2. Guarantee for the period of months from the date of issue(including extension period)
3. The applicant has requested for Performance Guarantee.
4. Guarantee exceeds one crores
5. The guarantee is not as per model guarantee format. Copy of the guarantee bond/letter of extension is enclosed for your perusal.
6. The guarantee is subject to the jurisdiction of the court at

(Please ensure that adequate arrangement will be available for presenting our stand thereat in case of dispute).

7. The Guarantee is subject to the law of

(Please ensure to obtain suitable undertaking from the opener to defend the case at applicants cost and responsibility by obtaining R.B.I. permission where necessary.)

8. Our Counter Guarantee is required for issuing bond/Guarantee by our branch/correspondance abroad in foreign currency. Please note the Exchange Control Manual's instructions as regards issuing Bank Guarantee in foreign.

Currencies which reads as under:

- a) "Section 6A.10: THE PERFORMANCE BOND /GUARANTEE should be for bonafide EXPORTS FROM INDIA ONLY.

Before issuing any such guarantees, authorized dealer should satisfy themselves with the bonafides of the applicant and his ability to perform the contract and also that the value of the bid/guarantee as a percentage of the value of the contract/tender is contract are in accordance with the Exchange Control Regulation"

- b) Please note that guarantee under project finance will require prior RBI approval

- c) Please advise if ECGC cover is stipulated.

9. Back dated extension is required from \_\_\_\_\_.

10. Details of the guarantee invoked during last one year where claims were settled/contested are given seperately.

11. Guarantee will be established at [input branch code] Branch. We shall advise the branch to issue guarantee in the approval format on our behalf.

12. Guarantee related to the disputed claim.

13. This is referred to monitoring purpose.

14. We are of the view that clause(s) of the guarantee as mentioned in the enclosed is/are onerous:

Page No. \_\_\_\_\_

From: \_\_\_\_\_ To \_\_\_\_\_

Page No. \_\_\_\_\_

From: \_\_\_\_\_ To \_\_\_\_\_

Page No. \_\_\_\_\_

From: \_\_\_\_\_ To \_\_\_\_\_

15. \_\_\_\_\_

**Date :** 05-01-2026

Officer In-Charge(Guarantee Section)  
INDIAN BANK



MAHARASHTRA RAJYA SAHAKRI DUDH MAHASANGH MARYADIT,  
MAHANAND DAIRY, VARVAND,

Gat no. 2104/1B, Near Pune -Solapur Highway, Tal.-Daund. Dist.-Pune 412215.

Tel.No. 02119-29911 E Mail ID; mahanand.varvand@mahanand.in

MAHANAND/SMP PLANT VARVAND/

February 02, 2026

To,

**The Regional Officer,  
Maharashtra Pollution Control Board, Pune**

**Subject** : Status report on conditional direction under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and 31 A of Air (Prevention & Control of Pollution) Act 1981

**References** :

- 1) Show Cause Notice Issued by the Board vide letter dated February 17,2025
- 2) Reply submitted vides our letter dated February 22, 2025.
- 3) Proposal submitted by SRO Pune-I vide No. MPCB-LEGAL-ACTIONS-271224025 dated March 22, 2025.
- 4) MPCB Letter No. MPCB/ROP/PD/2504210006 dated April 21,2025
- 5) Our letter No. MAHANAND/Varvand/ dated April 24,2025
- 6) Our Visit to MPCB Pune on October 1,2025
- 7) MAHANAND/SMP PLANT VARVAND/125 dated October 9,2025
- 8) MPCB.ROP/25/1213/FTS-0033 dated December 13,2025
- 9) Hearing at your Office on December 18, 2025.
- 10) Our letter No. MAHANAND SMP Plant/Varvand Status/172 dated December 24, 2025.
- 11) Your letter No.ROP/MPCB/MPCB/ID/251230000 dated December 30.2025.
- 12) Our letter No. MAHANAND SMP Plant/Varvand Status/177 dated January 05, 2026

Sir,

Unit would like to convey the actions taken and status of various work in progress as per observations and conditional directions by MCPB. These are as per details as under,

**A) Action Taken Since Taking over of the Operations by NDDB in May 2024.**

- 1) Unloading and Storage of the Coal was discontinued outside the yard and limited stockwas is maintained in the Coal Yard only. (Implemented)



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- 2) Sheds of Coal storage yard (Attached to the Boiler Feeding Yard) was repaired to limit the dust within the Bay. (Implemented)
- 3) Rotary Valve of the Dust Collector of the Boiler exhaust was replaced to arrest the leakage. (Implemented)
- 4) Specifications of the Solid Fuel used was changed from 0 to 50 mm to 10 mm to 50 mm and now stands changed now to 10 mm to 25 mm to reduce the dust. Now there is no dust emission during unloading and handling of the Coal. (Implemented)
- 5) Water sprinkler was started in the Coal Yard for settling of the Dust emission at the time of Coal Handling and Crushing in the Boiler Bay.
- 6) To construct Coal storage yard, MSEDCL 11 KV line is passing in this area. Payment to MSEDCL of Rs.51, 822,289/- has been made as per payment advice No.1245283 dated January 15, 2026 (A Pre-Requisite for Construction of Solid Fuel Storage Yard). The Work has commenced for Re routing of 11 KV line and will be completed within next 30 to 45 Daydays.Coal Shed Work would be started after completion of Re-Routing Work by MSEDCL
- 7) Modification of the Digester of the ETP was done as per PO No.140 dated January 7, 2025 in January 2025. (Implemented)
- 8) **POs for Installation of Electrostatic Precipitator with accessories** have been placed for the 10 TPH Boilers as detailed below.According to the vendor, delivery will take approximately **16-18 weeks** from the order date, and installation and commissioning will take next **7-8 weeks**.

PO No.	PO Date	Vendor	Value Rs.	Date of Completion
264	27-01-2026	Thermax Limited	1,30,00,000	30-05-2026
265	27-01-2026	Veda Engineering Pvt Ltd.	46,61,000	30-05-2026
184	27-01-2026	Veda Engineering Pvt Ltd.	30,09,000	30-07-2026

- 9) Design Work for **closed scientific Coal storage yard** for coal through Structural Consultant has been completed and tender would be published shortly for the work upon final approval by structural consultant. Tender format has been attached.Construction of a new Fuel Shed would take approx. **2 ½ to 3 Months** for ready to use.



MAHARASHTRA RAJYA SAHAKRI DUDH MAHASANGH MARYADIT,  
MAHANAND DAIRY, VARVAND,

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Tel.No. 02119-29911 E Mail ID; mahanand.varvand@mahanand.in

The Unit remains committed to complying with all environmental norms in an ongoing manner and all activities are aligned accordingly.

This letter along with documents is being submitted as a "Status Report" of the Ongoing Activities in progress for meeting the Pollution Norms.

Thanking You

For Maharashtra Rajya SahakariDudhMahasangh Mayardit

Authorised Signature

Enclosed as above

